

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(12)/LA-2010/

Dated the September, 2010

To

The Joint Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Tax on Luxuries (Amendment) Act, 2010 (Delhi Act 11 of 2010)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon it is received from the press.

Yours faithfully,

Encl: As above

(Savita Rao)

Special Secretary (Law, Justice & L.A.)

No. F.14(12)/LA-2010/ *Ulaw/324-335* Dated the *10th* September, 2010
Copy together with the copy of enclosures forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi (with 2 copies)
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
5. The Secretary to Minister of Law, Justice & Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, 7th Level, I.P. Estate, New Delhi.
6. The Secretary to Minister of Finance, Govt. of NCT of Delhi, Delhi Secretariat, 4th Level, I.P. Estate, New Delhi.
7. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
8. The Commissioner (Excise), Govt. of NCT of Delhi, Vikas Bhawan, New Delhi.
9. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
10. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
11. Sh. N.G. Goswami, Legislative Counsel, Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.

S Rao

(Savita Rao)

Special Secretary (Law, Justice & L.A.)

DS (Leg)
keep it on record, one copy may be sent to ALIO.

DS
15/9

528/Leg
16/9/10

2350/L.A.
19/9/2010

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(12)/LA-2010/lclaw/ 323

Dated 10th the September, 2010

NOTIFICATION

No.F.14(12)/LA-2010/lclaw/ 323 .- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 8th September, 2010 and is hereby published for general information:-

**"THE DELHI TAX ON LUXURIES (AMENDMENT) ACT, 2010
(DELHI ACT 11 OF 2010)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 23rd August, 2010)

[8th September, 2010]

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixtieth Year of the Republic of India as follows:-

Short title, extent

and commencement.

1. (1) This Act may be called the Delhi Tax on Luxuries (Amendment) Act, 2010.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.

Amendment of section 2, 2. In the Delhi Tax on Luxuries Act, 1996 (Delhi Act 10 of 1996), in clause (i) of section 2, for the words " five hundred" occurring after the words "extra beds and the like, is" and before the word " rupees", the words " one thousand" shall be substituted.



S Rao

(Savita Rao)

Special Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र के भाग - 4 असाधारण में प्रकाशनार्थ)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
विधि, न्याय एवं विधायी कार्य विभाग
8वां तल, सी-विंग, दिल्ली सचिवालय, आई0पी0एस्टेट, नई दिल्ली

संख्या फा0 14/(12)/एलए 2010/एलसीलॉ/ 323

दिनांक 10 सितम्बर, 2010

अधिसूचना

संख्या फा0 14/(12)/एलए 2010/एलसीलॉ/ 323 • - उपराज्यपाल, दिल्ली की दिनांक 8 सितम्बर, 2010 को मिली अनुमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है :-

“दिल्ली विलासिता कर (संशोधन) अधिनियम, 2010
(2010 का दिल्ली अधिनियम संख्या 11)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा दिनांक 23 अगस्त, 2010 को यथपारित)

(8 सितम्बर, 2010)

दिल्ली विलासिता कर अधिनियम, 1996 का पुनः संशोधन करने के लिए अधिनियम

भारत गणराज्य के इकसठवें वर्ष में दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

- संक्षिप्त नाम, विस्तार और प्रारम्भ । 1.(1) इस अधिनियम का संक्षिप्त नाम दिल्ली विलासिता कर (संशोधन) अधिनियम, 2010 है ।
- (2) इसका विस्तार समस्त राष्ट्रीय राजधानी क्षेत्र दिल्ली पर है ।
- (3) यह सरकारी राजपत्र में अधिसूचना से सरकार द्वारा यथानियत तिथि से प्रवृत्त होगा ।

धारा 2 का संशोधन । 2. दिल्ली विलासिता कर अधिनियम, 1996 (1996 का दिल्ली अधिनियम 10)की धारा 2 के खंड (1) में “अतिरिक्त बिस्तरों तथा इसी प्रकार” शब्दों के पश्चात् तथा “रूपये” शब्द से पूर्व आने वाले शब्द “पाँच सौ” के स्थान पर शब्द “एक हजार” प्रतिस्थापित किये जाएंगे ।”

सविता राव

(सविता राव)

विशेष सचिव (विधि, न्याय एवं विधायी कार्य)